	(नियम 12 देखिए / See Rule 12)		
केन्द्रीय प्रशासनिक	अधिकरण न्यायपीठ में		
A D M TINTHE SENTE	RAL ADMINISTRATIVE TRIBUNAL		
	ERNAKULAM BENCH		
ON. 41105	आदेश पत्र		
(3)	ORDER SHEET		
	आवेदन शं० 200 का 🎤		
C.Q _{RIGINA}	LAPPLICATION No. 2 of 200 5		
आवेदक P-C Chaeko			
	and 3 on		
आवेदक (आवेदकों)	प्रत्यर्थी (प्रत्यर्थियो)		
क्री ओर से अधिवक्ता	की ओर से अधिवक्ता		
Applicant(s)	An am Advocate for		
Applicant(s)	Respondent(s)		
रजिस्ट्री के टिप्पण	अधिकरण के आदेश		
Notes of the Registry	Orders of the Tribunal		
प्रस्तुतीकरण की तारीख: 24 . 12 .0%	4.1.05 C-II		
Date of Presentation :	(15) Mr.O.V.Radhakrishnan		
पंजीकरण की तारीख : 3 - 1 - 05	Mr.Sunil Jose, ACGSC		
Date of Registration:	Shri.Sunil Jose took notifice for the respondents. Counsel for the applicant submitted		
विषय: Merger of DA	that identical matters O.As.712/04, 413/04 &		
Subject: M DCRG	510/04 has already been admitted. Considering		
तैनाती की तारीख: 4, 1105	the entire aspects the O.A. is admitted.		
Date of Posting:	Respondents shall file their reply statement within four weeks with a copy to the applicant		
13/105 ·	who may file rejoinder, if any, within two weeks		
/ 3/4	thereafter.		
	List before RC for completion of pleadings		
Reply not filed.	on 22.2.05		
	on 22.2703		
Dailalas.			
	HPD(AM) KVS(JM)		
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	asp		
<u>RC</u>			
None for either side.			
No reply filed yet. Call on			
30.03.2005.			

Pupily and files

अधिकरण के आदेश Orders of the Tribunal

RC

None for respondents.

No reply filed yet. Call on 25.05.2005.

Rysty not filed

RC

None for either side.

No reply filed yet. As last chance call on 30.06.2005.

Reply statement and

RC

Mr. Ramachandran represented Mr.O.V.Radhakrishnan, Sr for applicant.

None for respondents.

Despite last chance given for filing reply, no reply has been filed yet. As such, place the matter before the Hon'ble Bench for directions on 01.07.2005.

01.07.2005

SN(VC)

(16)

Mr.O.V.Radhakrishnan, Sr. (rep) Mr.Sunil Jose, ACGSC

counsel for respondents Learned submitted that reply statement is being filed today. This may be brought on record, if in order. The learned counsel for applicant seeks time to file rejoinder.

It is stated that the matter is pending with the Hon'ble Supreme Court and likely to come up in August. In the meantime, rejoinder, if any, may be filed.

Post on 06.09.2005.

(naw 01.07.2005

Mr. OV Radhakrishnan, Sr. Mr. Sunil Jose

Counsel for applicant seeks some time to file a rejoinder. Let it be done within two weeks. Thereafter post for hearing on 28.9.05.

KVS(JM)

6.9.05

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रजिस्ट्री के टिप्पण Notes of the Registry अधिकरण के आदेश Orders of the Tribunal

Rejounder not Tiked.

2/9/05

Resounder not Filed.

Jab a.

Final order verified.

28.09.2005

KVS(JM)

C-II

(26)

Mr.O.V.Radhakrishnan, Sr. (rep) None for respondents

The learned counsel for applicant submitted that he would like to have some more time to file a rejoinder. Let this be done.

Registry is directed to find out the connected matters and post it together before the Bench on 19.10.2005.

KVS(JM) 28.09.2005

VS

17.10.2005

KVS(JM)

C-II

(43)

Mr. O.V.Radhakrishnan, Sr. Mr. Sunil Jose, ACGSC

Heard. Common order pronounced in open

Court.

KVS(JM) 17.10.2005

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